



2026:DHC:8116



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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of decision: 21.09.2026

CNR No. DLHC010447852026

+ CRL.M.C. 6990/2026

ASHISH & ORS.

.....Petitioners

Through: Ms. Jasmeet Kaur, Mr. Himanshu Sharma, Mr. Tushar Saxena, Mr. Rakshit Sharma, Ms. Riya Advani & Mr. Tushar Chauhan, Advocate.
Petitioners are also present in person

versus

STATE OF NCT OF DELHI & ANR.

...Respondents

Through: Mr. Hitesh Vali, APP with WSI Jyoti, PS Kanjhawala
Mr. Arun Kumar Khatri, Adv.
for R-2 along with respondents in person.

CORAM:-

HON'BLE MR. JUSTICE RAVINDER DUDEJA

JUDGMENT(ORAL)**RAVINDER DUDEJA, J.****CRL.M.A. 29245/2026 (exemption)**

Allowed, subject to all just exceptions.



This application stands disposed of.

CRL.M.C. 6990/2026 & CRL.M.A. 29244/2026 (stay)

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita [“BNSS”], 2023, seeking quashing of FIR No. 79/2024 dated 20.02.2024 for the offences under Sections 323/325/452/506/34 IPC, registered at Police Station Kanjhawala, Delhi.
2. As per the averments made in the aforesaid FIR, the petitioners physically assaulted the respondent no. 2/complainant with sticks, rods, hammers and iron tools, on account of property dispute, thereby breaking his tooth and causing several injuries to him.
3. The learned counsel for the petitioners submits that the present FIR is a cross FIR to the FIR No. 326/2023, registered at the instance of the petitioner No. 2 Pooja Solanki. It is further submitted that both parties have now come to an amicable settlement.
4. It is submitted that charge sheet has since been filed and during the pendency of the proceedings, both parties were referred to Mediation, wherein, they have amicably resolved their disputes vide Settlement Agreement dated 19.03.2026 (Annexure P-3), and pursuant to the said settlement, the parties have started living together and have also agreed to withdraw all the pending proceedings.



5. Parties are physically present before the Court. They have been identified by their respective counsels as also as by the Investigating Officer, WSI Jyoti from PS Kanjhawala, present in Court.

6. Respondent No.2 confirms that she has amicably settled all her disputes with petitioners without any force, fear, coercion and has no objection if the FIR No. 79/2024 is quashed against the petitioners.

7. Both Parties undertake to adhere to the terms of the settlement in its true letter and spirit.

8. In view of the settlement arrived at between the parties, continuing with criminal proceedings, would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private dispute in nature. In any case, even the complainant does not wish to press any charges against the petitioners.

9. Accordingly, exercising the inherent powers vested in this Court under Section 528 of the BNSS, it is deemed appropriate to quash the instant FIR.

10. Consequently, to secure the ends of justice, FIR No. 79/2024, dated 20.02.2024, under Sections 323/325/452/506/34 IPC registered at Police Station Kanjhawala, along with consequential proceedings emanating therefrom, is hereby, quashed. The original affidavits of the parties, copies of which have been placed on record in the present



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proceedings, be submitted before the learned Trial Court, so that they become part of the Trial Court Record, within four weeks from today.

11. Petition is allowed and disposed of accordingly.
12. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J.

September 21, 2026/SK

